

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1361/2014

New Delhi, this the 19th day of April, 2016.

HON'BLE MR. P.K. BASU, MEMBER (A)

U. Rai Arya,
Ex-SDO (Telecom.)
S/o Late Shri Govind Prasad,
Aged about 73 years,
R/o 3H-64, Nehru Nagar,
Ghaziabad. .. Applicant

(By Advocate : Ms. S. Janani)

Versus

1. Union of India,
Through Secretary,
D/o Telecommunication,
Sanchar Bhawan,
Patel Chowk,
20, Ashoka Road,
New Delhi.

2. Member (Staff),
Telecommunication Commissioner,
Room No.505,
20, Ashoka Road,
New Delhi.

3. Chief General Manager Telecom,
Rajasthan Telecom Circle,
Jaipur -302008. .. Respondents

(By Advocate : Shri Satish Kumar for R-1 & 2 and
Shri Sarfaraz Khan with Shri Ataur Rahman for R-3)

ORDER (Oral)

Heard the learned counsel for both the sides.

2. The only issue, as agreed by the parties, is regarding whether there are any dues of Provident Fund from the respondents. The applicant's claim is that there is an outstanding amount of Rs.9,63,160/- as on December, 2012 which needs to be paid as GPF dues. Per contra, the respondents' claim is that the applicant has to pay back a sum of Rs.22,309/- to the respondents.
3. Obviously, there is a vide differentiation between the two amounts and this cannot be settled by this Tribunal by going into the Provident Fund account of the applicant. The only solution seems to be that a group of Accounts staff to be directed to examine the claim of the applicant and come to a definitive conclusion.
4. I, therefore, direct the respondent No.3 to constitute a Committee comprising of two or three Senior Accounts staff, who will go through the record pertaining to the Provident Fund Account of the applicant, wherever he had been posted, and come to a definite conclusion regarding whether any balance is to be paid or any amount to be recovered. Four months' time is allowed to complete this exercise and inform the applicant. In case, the

applicant is still aggrieved by the decision of the respondents, he is at liberty to approach this Tribunal.

5. With the above directions, the O.A. stands disposed of. No order as to costs.

**(P.K. Basu)
Member (A)**

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